

(c) The guidelines for registration envisage for granting Provisional Registration Certificate across the counter after seeing that the unit is proposed in a conforming location zone. And it proposes to manufacture non-licencible items.

While granting Permanent Registration Certificate, it is examined whether the unit has fulfilled the statutory requirements of various licences, approvals or clearances (if required). It is also examined whether the investment in plant and machinery is within permissible limits. The procedures take care that ineligible units are not registered and are therefore unable to avail fiscal concessions.

[Translation]

Footpath Dwellers In Metro Cities

3348. SHRI MAHESH
KANODIA
SHRI SOBHA
NADREEWARA
RAO VADDE

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the estimated number of footpath dwellers in the four major cities of the country;

(b) whether the Government have drawn a plan to provide them shelter and other basic facilities;

(c) if so, the details thereof; and

(d) whether the Government propose to make these schemes self-supporting?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) The enumeration of houseless population is done at the time of decennial census operations. As per 1981 census, the houseless population in the four major cities was as follows:—

Name of City	Houseless population as on 1-3-81
Calcutta	48440
Bombay	50185

Delhi	26772
Madras	7525

(b) and (c) Housing is a State Subject. However, the Central Govt. is implementing a scheme for construction of night shelters and sanitation facilities for the benefit of footpath dwellers, under which there is a provision for a Central subsidy of upto Rs. 1000/- per beneficiary for the construction of night shelters and sanitation facilities and Rs. 350/- per beneficiary for the construction of pay-and-use toilets, with the balance cost to be borne by the implementing agency from its resources or loan from HUDCO. This can be released to local bodies and other designated agencies, including NGOs and voluntary organisations, according to prescribed guidelines through HUDCO. The schemes can be taken up in any urban area where the problem of footpath dwellers is more acute.

(d) With a view to making the night shelter scheme for footpath dwellers self supporting and viable, the guidelines of the scheme have been revised. The scheme can now be taken up as a composite mix with remunerative components, so as to reduce the loan burden of the beneficiary agency and to defray maintenance cost to some extent and make the schemes more flexible so long as the basic aim of reaching the night shelter and sanitation to footpath dwellers and urban, homeless is met.

Funds Under JRY to Bihar

3349 SHRI BHUBANESHWAR PRASAD MEHTA: Will the PRIME MINISTER be pleased to state:

(a) the amount provided to Bihar under the Jawahar Rozgar Yojana during 1991-92 and 1992-93;

(b) whether the amount provided to Bihar for rural development is adequate as per the requirements;

(c) if so, the details thereof and if not, whether the Government propose to allocate more amount during 1993-94; and

(d) if so, the details thereof?